

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 1707/2023

RAJENDRASINH BHAMBOO INFRA PVT. LTD.

Appellant(s)

VERSUS

DATTATRAYA PHALKE &amp; ORS.

Respondent(s)

(IA No.52327/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.52326/2023-STAY APPLICATION )

WITH

C.A. No. 1718/2023 (XVII)

(IA No.53156/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.53153/2023-STAY APPLICATION)

Date : 27-03-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLIFor Appellant(s) Mr. Shyam Divan, Sr. Adv.  
Mr. V Giri, Sr. Adv.  
Mr. Dhaval Mehrotra, Adv.  
Mr. Aman Varma, Adv.  
Mr. Pourush Ranka, Adv.  
Mr. Saurabh Kulkarni, Adv.  
M/S Ads Legal, AORFor Respondent(s) Mr. Nitin Lonkar, Adv.  
Mr. Himanshu Chaubey, AOR  
Ms. Sonali Suryawanshi, Adv.  
Ms. Pradnya Bheke, Adv.UPON hearing the counsel the Court made the following  
O R D E RHeard learned senior counsel for the appellant as also  
learned counsel for the respondent No.1 who has entered caveat.Issue notice to respondent Nos. 2 to 6. Notice to  
proforma respondents is dispensed.

In the meantime, having taken note of the contentions put forth by learned counsel for the appellant, for the present we deem it appropriate to grant stay of the impugned order subject to the appellant depositing 15% of the amount quantified in the impugned order, before this Court within four weeks from today. The said amount be kept in fixed deposit until further orders.

Objection statement, if any, be filed in the meantime.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR